- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619 of the Companies Act, 1956:—
- (i) Fourteenth Annual Report and Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year ended the 31st March, 1975, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-9990/76 for (i) and (ii).]

II. A copy (in English and Hindi) of the Report of the Second Development Council for Instruments Industry for the year 1972—74, under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-9991/76].

- The Paper (Control of Production Order, 1974.
- II. Statement correcting the Statement in respect of the Answer to unstarred question No. 249 laid on the Table on the 9th August, 1975 Re. Foreign Collaboration in cigarette companies.

SHRI B. P. MAURYA: Sir, I also lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Industry and Civil Supplies (Department of Industrial Development) Notification S. O. No. 465(E) dated the 1st August, 1974, publishing the Paper (Control of Production) Order, 1974, as amended by Notifications S.O. No. 172, dated the 18th January, 1975, S.O. No. 2551, dated the 9th August, 1975 and S.O. Nos. 487(E) and 488(E), dated the 8th September, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed Library. See No. LT-10033,/76].

- II. A statement (in English and Hindi) correcting the statement laid on the Table of the Rajya Sabha on the 9th August, 1975, in respect of the answer given in the Rajya Sabha on the 25th July, 1974, to Unstarred Question 249, regarding foreign collaboration in cigarette companies. [Placed in Library. See No. 10033/76].
- The Uttar Pradesh Public Services (Tribunals) Ordinance, 1975 and related papers.
- Notifications under the All India Services Act, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND AD-MINISTRATIVE REFORMS AND DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table:

- I. A copy (in English and Hindi) the Uttar Pradesh Public Services, (Tribunals) Ordinance, 1975, (Uttar Pradesh Ordinance No. 23 of 1975) promulgated by the Governor of Uttar Pradesh on the 17th September, 1975, together with a Memorandum (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the said Ordinance, under clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the Proclamation dated the 30th November, 1975, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-9995/76].
- II. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (1) Notification G.S.R. No. 433(E), dated the 30th July, 1975, publishing the Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1975.